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Order dated 12.8.2002

Heard the counsel for the Applicant and Shri R.C.Rath, learned counsel for the Railways.

The Applicant, who took voluntary retirement from the Railways, filed this O.A. for non disbursement of his retirement/pensionary benefits Notices were directed to be issued to the Respondents; by orders of 3.5.2002 and 9.5.2002. By filing a counter, the Railways have disclosed that pensionary benefits, as due and admissible to the Applicant, have already been released in his favour since 27.5.2002; as evident under Annexure-R/1 series. A copy of this counter has already been served on the learned counsel for the Applicant since 1.8.2002.

In the aforesaid premises, the grievances of the Applicant having already been redressed, during pendency of this case, the 0.A.260/02 hereby stands disposed of. No costs.

Send copies of this order to the parties and free copies be given to the Advocate for the Applicant and the counsel for the Railways.

MEMBER (JUDICIAL)